

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBNAL
ALLAHABAD BENCH : ALLAHABAD

Civil Misc. Contempt Petition No.142 of 2008

In

Original Application No.1230 of 2006.

Allahabad, this the 14th day of July, 2009

Hon'ble Mr. A.K. Gaur, Member-J
Hon'ble Mr. S.N. Shukla, Member-A

Ram Narayan Rajpoot, S/o Shri Mahfulal, R/o Village Purva Mule, P.O. Asjana, District Auraiya.

....Applicant.

By Advocate : Shri O.P. Sharma

Versus

1. Dr. Devaki Nandan Dimeri, Superintending, Archeologist, Archeological Survey of India Agra Circle, 22 the Mall Agra.
2. Smt. Anshu Vaishy, Director General Archeological Survey of India, Janapath, New Delhi.

...Respondent.

By Advocate : Shri P. Krishna

O R D E R

By Hon'ble Mr. A.K. Gaur, Member-J :

List has been revised. None for the applicant.

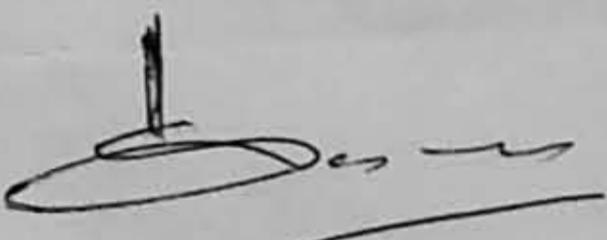
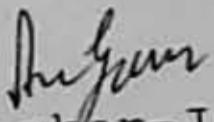
Shri P. Krishna, learned counsel for the respondents is present. It is settled Principle of law that contempt matter is between the Court and contemnor.

2. Learned counsel for the respondents submitted that an affidavit of compliance has already been filed. From perusal of Annexure- CA-1, it is clearly mentioned that in pursuance to the Tribunal's order dated 14.7.2008 Shri Ram Narayan Rajput is hereby

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appointed to the post of Attendant in a Temporary Capacity in the revised pay band and he is posted at Taj Mahal Sub Circle, Agra.

3. Having heard the learned counsel for the respondents, we are satisfied that the respondents have not committed any wilful disobedience of the order of this Tribunal. Accordingly, the Contempt petition is dismissed. Notices are discharged.


Member-A
Member-J

RKM/